

Ender. No. HHC/Rules.22(31)/84- 28842-288
Dated: 5.11.2016

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA

No.HHC/Rules.22(31)/84-

Dated 5.11.2016

NOTIFICATION

The Hon'ble Chief Justice and the Judges of the High Court of Himachal Pradesh in exercise of the powers vested in them under section 29 of the H.P. Courts Act, 1976 and all other powers enabling hereunto are pleased to make following amendments in the Himachal Pradesh Subordinate Courts Typists (Grant of Licence, Registration and Control) Rules, 2001 :-

Registration and Control) Rules, 2001 :-

Short Title	1	These Rules may be called "The Himachal Pradesh Subordinate Courts Typists (Grant of Licence, Registration and Control) (2 nd Amendment-2016) Rules, 2001.
Commencement:	2	These shall come into force with immediate effect.
Amendment: Rule-6-A: Use of electronic gadgets by the Typists:	3	<p>After the existing Rule (6), new Rules 6-A, (a), (b) and (c) shall be added as under:-</p> <p>Rules 6-A (a). Such authorised typist can use electronic gadgets, requiring continued supply of electricity to the space for performance of his work only after prior approval of the District Judge concerned.</p> <p>b). The District Judge before granting such approval to the authorised typist(s), shall evaluate the viability of installation of electric connectivity in the earmarked/designated place and also that such installation does not pose any danger to the Court premises or other property in the vicinity.</p> <p>(c). The typists shall pay the installation as well as electricity consumption charges, as per applicable rates.</p> <p>The license of any typist, who fails to pay the charges due, shall liable to be cancelled/ withdrawn forthwith.</p> <p>The typist shall be responsible for the upkeep/ maintenance and safety of the electric installations being used by him at the allotted space.</p>

BY ORDER

HON'BLE HIGH COURT
OF HIMACHAL PRADESH

Registrar General

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4. The Administrator-Coordinator, Main Mediation Centre, High Court of H. P., Shimla.
5. All the District/Additional District Judges, Civil Judges(Sr. Division)/(Jr. Division) in H.P.
6. All the Presidents, Consumer Redressal Fora, Shimla, Mandi and Kangra at Dharamshala.
7. The Presiding Officer, Labour Court-cum-Industrial Tribunal, Shimla/ Dharamshala, H.P.
8. The Member Secretary/Administrative Officer, HP State Legal Services Authority, Shimla.
9. The Director/Joint Director/Deputy Director, H.P. Judicial Academy, Shimla - 171005.
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12. The Section Officer (Computer) for conversion into digital form and updating the website of the High Court of HP.
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Virender Sharma
(Virender Sharma)
Registrar (Rules)

BY ORDER